## RAJYA SABHA

1	2	3	
7.	Dibrugarh	4480	
8.	Goalpara	640	
9.	Golaghat	1570	
10.	Hailakandi	790	
11.	Jorhat	1690	
12.	Kamrup	9940	
13.	Karbi Anglong	670	
14.	Karimganj	2130	
15.	Kokrajhar	v30	
6.	Lakhimpur	940	
17.	Morigaon	710	
8.	N.C. Hills	470	
9.	Nagaon	. 2660	
20.	Nalbari	1370	
21.	Sibsagar	1120	
22.	Sonitpur	1000	
23.	Tinsukia	2500	
	Τοτλί	41910	

Members of Telephone Advisory Committee in Punjab

1247. SHRI SUKHDEV SINGH LIBRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Telephone Advisory Committees at district level and State-level in Punjab have been constituted during the year 1999 on the recommendations of Punjab MPs.;

(b) if so, whether the recommendations of all the State MPs have been honoured;

(c) if not, the names of the MPs whose recommendations have not been accepted and the reasons therefor;

(d) whether some persons have been taken into the TACs without any recommendations; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR): (a) to (c) Yes Sir.

Telephone Advisory Committees (TACs) for Punjab (State level), Ferozepur, Hoshiarpur, Jalandhar, Pathankot and Sangrur have been constituted in the year 1999. All the recommendations received for TACs including those from the MPs from Punjab as well as individuals are considered against the prescribed guidelines and final approval is given by the competent authorities viz Minister of Communications and Minister of States for Communications. Thus the finally constituted TACs have members recommended by Hob'ble MPs as well as those recommended by others or individuals themselves.

## Incoming Mobile Calls Tariff

1248. SHRI RAMACHANDRAIAH RUMANDLA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether incoming mobile calls are not yet free from 1st November, 1999 as announced;

(b) if so, the reasons therefor; and

(c) by when the new tariff will be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR): (a) to (c) As per the Telecommunications Tariff (Fifth Amendment) Order 1999 and Telecommunication Interconnection (Charges and Revenue Sharing-First Amendment) Regulation 1999, both issued by TRAI on 17.9.1999, the Calling Party Pays Regime (CPP) was to be implemented with effect from 1st November, 1999. A petition was filed by an independent organisation named 'watchdog' against the 'Calling Party Pays Regime (CPP)' and MTNL filed petition against the revenue sharing arrangement as prescribed in the regulation. Department of Telecommunication Services has also got itself impleaded in the petition of MTNL, as the implementation of the CPP regime as per the proposed regulation is expected to cause huge revenue loss to DTS as well. The Hon'ble High Court of Delhi has stayed the implementation of the CPP regime. Presently the matter is sub-judice.